



TRUCAP FINANCE LIMITED

Registered Office: Register office at 3rd Floor, A Wing, D.J. House, Old Nagardas Road, Andheri (East), Mumbai – 400069, Maharashtra, **GST No:** 27AAACD9887D1ZC

Corporate Identity Number: L64920MH1994PLC334457

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by TruCap Finance Limited on 27th AUG 2026 at Vishrantwadi, at 11.00 A.M.

Branch address: TruCap Finance Limited, A-11, 2nd floor, Kanakdhara Bldg. above Saraswat Bank, Kasturba housing society, Alandi road, Vishrantwadi Pune – 411015

The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers.

The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

Bhosari Branch: GL0000000356303, GL0000000356455, GL0000000357788, GL0000000358237, GL0000000358620, GL0000000358750, GL0000000358902, GL0000000459317, GL0000000459471.

Chandan Nagar Branch: GL0000000357053, GL0000000358599, GL0000000459336.

Dange Chowk Branch: GL0000000355587, GL0000000356762, GL0000000358027.

Madapsar Branch: GL0000000459301.

Katraj Branch: GL0000000358129, GL0000000459025, GL0000000459327, GL0000000459353.

Vishrantwadi Branch: GL0000000355662, GL0000000356718, GL0000000357615, GL0000000358055, GL0000000358936, GL0000000459252.

For more details, please contact TruCap Finance Limited.

Contact Person: Rahul Mahale
Contact Number(s): 989277975

TruCap Finance Limited reserves the right to alter the number of accounts to be auctioned &/ postpone / cancel the auction without any prior notice.

TruCap Finance Limited

PUBLIC NOTICE

The public is hereby informed that the property described in the schedule written hereunder is owned and possessed by **Mr. Sitalkumar Girdharilal Ahuja and Mr. Vijay Jasuja ("Current Owners")**.

That the Original Sale Deed dated August 07, 2010, registered at the office of Sub-Registrar Kadal, having serial number 2181/2010, with respect to the property described in the Schedule below is misplaced and **Ms. Neha Gogte** on behalf of Current Owners has informed the police of the loss of the said documents under **LR No. 96169-2026**.

Public is hereby called upon, that any person(s) having any information regarding the aforesaid original documents and/or has/have any claim in the scheduled property should notify the undersigned Advocate within **14 (Fourteen)** days from publication of this notice and should satisfy the undersigned along with documentary proof thereof, failing which, it shall be presumed that the said document is lost and no claim shall be entertained thereafter.

SCHEDULE

All that piece and parcel of property being land bearing **Gat Number 464 Hissa Number 2 (Old Gat Number 464 Hissa Number 1)** admeasuring **01 Hectors 34 Ares**, situated at **Village Majuh Pisalwadi**, Taluka Khandala, District Satara, within the limits of Khandala Panchayat Samiti and Sub-Registrar office Khandala, further along with all the rights, privileges, and entitlements appurtenant thereto.

Place: Pune
Dated: 12th August, 2026.

For HK Legal Adv. Kedar Loya
Office number 405. 4th Floor, City Point, Boat Club Road, Pune 411001 +91 20 41252999

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR FABZEN TECHNOLOGIES PRIVATE LIMITED

is in the business of developing and marketing mobile games

At 15A, 4th Floor, City Vista, Tower A, Fountain Road, Kharadi, Pune - 411014, Maharashtra (Under sub-regulation 11 of regulation 28A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.
2.	Address of the registered office
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/ workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants (PRA)
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of PRA
14.	Date of issue of IM, EM and request for resolution plans to FRAs
15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of Interest
17.	Details of CO's registration status as: MSME

Fabzen Technologies Private Limited
CIN : U74999PN2017PTC167807
PAN : AADCF0666M

15A, 4th Floor, City Vista, Tower A, Fountain Road, Kharadi, Pune - 411014, Maharashtra

Not Available

Bengaluru

NA

NA

0

Details to be sought by email at: cipr.fabzen@gmail.com

Details to be sought by email at: cipr.fabzen@gmail.com

28-08-2026

07-09-2026

12-09-2026

22-09-2026

27-09-2026

27-10-2026

cipr.fabzen@gmail.com

YES, UDYAM-KR-03-0494191

Manish Lalji Dawda SO/
Resolution Professional
Fabzen Technologies Private Limited

Date : 13-08-2026 Reg. No.: IBB/IIPA-001/IP/P02506/2021-2022/13797
Place: Mumbai AFA No.: AA1/13797/02/300627/109406 Valid upto 30/06/2027



TRUCAP FINANCE LIMITED

Registered Office: Register office at 3rd Floor, A Wing, D.J. House, Old Nagardas Road, Andheri (East), Mumbai – 400069, Maharashtra, **GST No:** 27AAACD9887D1ZC

Corporate Identity Number: L64920MH1994PLC334457

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by TruCap Finance Limited on 27th AUG 2026 at Baramati at 11.00 A.M.

Branch address: TruCap Finance Ltd.Ground Floor, Frontier Automotives, Marwad Peth, Baramati., Pune.413102.

The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers.

The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

Baramati Branch: GL0000000355904, GL0000000356202, GL0000000356374, GL0000000357566, GL0000000357564, GL0000000357836, GL0000000357857, GL0000000357883, GL0000000357914, GL0000000358416, GL0000000358695, GL0000000359021, GL0000000459288.

For more details, please contact TruCap Finance Limited.

Contact Person: Rahul Mahale
Contact Number(s): 989277975

TruCap Finance Limited reserves the right to alter the number of accounts to be auctioned &/ postpone / cancel the auction without any prior notice.

TruCap Finance Limited



ADITYA BIRLA CAPITAL

HOME LOANS

Regd Office: Indian Rayon Compound, Veraval, Gujarat - 366 261 | T | +91 2243567100 I (Toll free) 1800 270 7000 | CIN: U65922GJ2009PLC083791 | homefinance.adityabirlacapital.com

Branch Office: Aditya Birla Housing Finance Ltd., 1st Floor Lohia Jan Arcade, S No. 106, Near Chaturshrung Temple Senapati Bapat Road, Pune-411016

APPENDIX IV

[See Rule 8 (f) of the Security Interest (Enforcement) Rules, 2002]

Possession Notice (for Immovable Property)

Whereas the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a Demand notice dated 22.05.2026 calling upon the borrowers **MANGESH MACHINDRA KALE & ROHINI MANGESH KALE** mentioned in the notice being of Rs. 30,87,271/- (Rupees Thirty Lac Eighty Seven Thousand Two hundred Seventy One Only) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act, read with Rule 8, of the Security Interest (Enforcement) Rules, 2002 on this 10 day of August of the year, 2026.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of Rs. 30,87,271/- (Rupees Thirty Lac Eighty Seven Thousand Two hundred Seventy One Only) interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All That Piece And Parcel Of Flat No 401, Admeasuring 547.88 Sq. Fts. I.E., 50.90 Sq. Mtr Situated At 4th Floor Sonai Heights, Deemed Apt Version I Survey No. 115/2, Situated At Choviswadi, Taluka Haveli, Pune, Within The Sub-Register Haveli Pune And Local Limits Of Alandi Municipal Council, Alandi Road, Pune Maharashtra, 421005

Date: 10.08.2026 Authorised Officer
Place: PUNE Aditya Birla Housing Finance Limited

DEBTS RECOVERY TRIBUNAL PUNE

Unit No. 307 to 310, 3rd floor, Kakade Biz Icon Building, Shivaji Nagar, Pune 411005

Form No. 4
[See Regulation-15 (1) (b)]

Case No.: SA/959/2025 Exh. No.: 1181

Notice Under Section 17 of Securitization Act R/w Provisions of The Debts Recovery Tribunal Act And The Debts Recovery Tribunal (procedure) Rules, 1993 As Amended From Time To Time.

Ashok Shivaji Dhavale
Vs
Aspire Home Finance Corporation Ltd

To.

1. **Mr. Rakhi Ramdas Both**, S.No. 42, Kalas Malwadi, Vishrantwadi, Pune, Maharashtra-411015

2. **Mr. Ramdas Premdas Both**, S.No. 42, Kalas Malwadi, Vishrantwadi, Pune, Maharashtra-411015

3. **Mr. Moshin Khayyum Shekh**, S.No. 42, Lane No. 7, Vishrantwadi, Tingre Nagar, Pune, Maharashtra-411015

An application under Section 17(1) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 has been filed before this Tribunal on 15/06/2026 in the court of Presiding Officer/Registrar (A copy of application is enclosed).

Show cause as to why the relief prayed for should not be granted. You are required to file reply, if any, in your defence in the paper book form in two complete sets and produce all the documents and affidavit in your support in the Tribunal personally or through your duly authorized agent or legal practitioner and appear before this Tribunal on 05/10/2026 at 10.30 A.M. failing which the application shall be heard and decided in your absence. You are further directed to supply advance copy of the reply to the SA to the Counsel for the Applicant.

Given under my hand and the seal of this Tribunal on this date: 29/07/2026.

By order of Tribunal
Signature of the Officer Authorised Person.



Canara Bank

Regional Office Pune II
3rd Floor, Sukhwani Business Hub, Near Nashik Phata Metro Station, Kananwadi, Pune-411034.

Mob : +91 6361959270/+91 9595040782 | Mail id : ropne2rec@canarabank.com

DEMAND NOTICE

DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

1. **Mr. Navnath Kashinath Katkar**
Gavacha Madhya Bhag, Madhali Ali At Po Vechale Taluka Satara Vechale, Satara, Maharashtra-415519.

2. **Yeshwant Pandurang Katkar (Guarantor)**
At Po Vechale, Tal Satara Dist Satara, Maharashtra-415519

has/availed the following loans / credit facilities from our **Canara Bank** from time to time.

Sr.No.	Loan Amount	Liability as on 03/08/2026	Rate of Interest
1	5,00,000.00	Total Amount : Rs. 2,22,665.54	10.95% as per sanction + 2% Penal Interest

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on 29/07/2026 Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability of Rs. 2,22,665.54- (Rupees Two Lakh Twenty Two Thousand Six Hundred Sixty Five And Fifty Four Paise Only) with accrued and up-to-date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The demand notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record.

SCHEDULE

All that parts and parcel of the Grampanchayat Property no.295 of Village Vechale Tal. Satara, Dist. Satara and construction therein. The said property is owned by **Mr.Navnath Kashinath Katkar & surrounded by: On Or towards East : Road, On Or towards West : Property of Londhe, On Or towards South : Property of Shankar Katkar, On Or towards North : Property of Shrinang Katkar**

Date : 03/08/2026 Authorised Officer
Place: Pune Canara Bank

MAHINDRA RURAL HOUSING FINANCE LTD.

Corporate Office: Agastya Corporate Park, Piramal, Amiti Building, Unit No. 203, 2nd Floor, 8 Wing, Sunder Bung, Kurla West, Mumbai Maharashtra 400 070 India.CIN -U65922MH2007PLC169791

Branch Office: EPI Centre, Office No. 302, 3rd Floor, S No. 4/6, F Plot No. 64 C, 3/MP/2, Pune Mumbai Road, Manali Hotel, Near shoppers stop, Wakdewadi, Shivaji Nagar, Pune 411005

PUBLIC NOTICE FOR AUCTION - CUM - SALE NOTICE

In exercise of powers conferred under section 13 (4) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (herein after referred to as "SARFAESI Act") and Rule 8 and 9 of Security Interest (Enforcement) Rules, 2002 (Hereinafter Referred to as "Rules") for the purpose of recovering the secured debts, the authorized officer of the secured creditor M/s Mahindra Rural Housing Finance Ltd. (hereinafter referred to as "MRHL") has decided to sell the secured asset (immovable property), the **Physical possession** of which had been taken by the Authorised Officer of the Secured Creditor under S. 13 (4) of SARFAESI Act, described herein below on "AS IS WHERE IS BASIS" and "AS IS WHAT IT IS BASIS" and the public and all concerned including the concerned borrowers/mortgagors, their representatives, as the case may be are hereby informed that the secured asset listed below will be sold by Auction through the for which the particulars are furnished hereunder:-

Name Of Borrowers/Co-Borrowers/Guarantors/Mortgagors	Date & Amount Of 13(2) Demand Notice	Description Of Property	Reserve Price/ EMD/Bid Increase Amount	Property Inspection Date & Time	Contact Person
805052-XSEMPUN00671707 PRAVIN DATTARAM CHAVAN, SAKSHI PRAVIN CHAVAN	31-05-2022 Rs 1379944/- Possession Date 29-06-2022	ALL THE PIECE AND PARCEL OF THE LAND BEARING SVY NO 669 (OLD 672) ADM 100 SQ MTRS AT VILLAGE MOSHI TO HAVELI DIST PUNE WITHIN THE LIMITS OF PIMPRI CHINCHWAD MUNICIPAL CORPORATION BUILDING NAMELY SHRINIVAS ANGAN IN WHICH FALAT NO 203 2ND FLOOR CARPET AREA 36.14 MTRS ALONG WITH PARKING AREA BOUNDED BY EAST-AS PER PLAN WEST- AS PER PLAN NORTH-AS PER PLAN SOUTH- AS PER PLAN	Reserve Price Rs 9,00,000 EMD Rs 90,000/- BIA Rs 10000/-	26-08-2026 Date & Time Of Auction & Time 29-08-2026 (10:00 AM TO 18:00)	MOIZ MOHAMMED 8888339990

Sr.No.	Location	Branch Address
1.	Pune	EPI Centre, Office No. 302, 3rd Floor, S No. 4/6, F Plot No. 64 C, 3/MP/2, Pune Mumbai Road, Manali Hotel, Near shoppers stop, Wakdewadi, Shivaji Nagar, Pune 411005

1.Last date of submission of sealed offers as well as online in the prescribed tender forms along with **EMD is 27-08-2026 Time till 4.30 PM** at the branch office address mentioned herein above. Tenders that are not filled up property or tenders received beyond last date will be considered as invalid tender and shall accordingly be rejected. No interest shall be paid on the EMD.

2.The detail terms and conditions of the auction sale are incorporated in the prescribed tender form. Tender forms are available on www.mahindrahomeline.com as well as above branch office. 3.All the intending bidders are required to register their name in the Web Portal mentioned above in free of cost of their own to submit their bid as per the prescribed format along with EMD by way of Demand Draft in favour of Mahindra Rural Housing Finance Limited and KYC in a sealed envelope at the branch office mentioned herein above as well as upload online to participate in the Auction on the date and time aforesaid. For any enquiry the prospective bidders may contact MRHL Authorised Officer on the above mentioned Branch Office Address & on the above mentioned Mob. No. 4. Further interest will be charged as applicable, as per the Loan Agreement on the amount outstanding in the notice and incidental expenses, costs, etc., is due and payable till its realization. 5. The notice is hereby given to the Borrower and Guarantor, to remain present personally at the time of sale and they can bring the intending buyers/purchasers for purchasing the immovable property as described herein above, as per the particulars of Terms and Conditions of Sale. 6. The Borrower(s)/Guarantor(s) are hereby given **15 DAYS SALE NOTICE UNDER SECURITY INTEREST (ENFORCEMENT) RULES, 2002** to pay the sum mentioned as above before the date of Auction failing which the immovable property will be auctioned and balance, if any, will be recovered with interest and costs. If the Borrower pays the amount due to Mahindra Rural Housing Finance Ltd., in full before the date of sale, auction is liable to be stopped. 7. The immovable property will be sold to the highest tenderer. However, the undersigned reserves the absolute discretion to allow interest se bidding, if deemed necessary. 8. Company is not responsible for any liabilities upon the property which is not in the knowledge of the company. For further details, contact the Branch Manager, at the above mentioned Branch office address.

Sd/- Authorised Officer, (Mahindra Rural Housing Finance Ltd.)



SIZEMASTERS TECHNOLOGY LIMITED

CIN : L74110PN1991PLC223919

Registered Office : Plot no 122/123, Sub plot no 23, Ramtekdi Industrial Estate, Hadapsar, Pune, Maharashtra, India 411013

Phone No. : +91-8484965857, E-Mail : sizemasterscompliance@gmail.com, Website : www.sizemasterstechnology.com

EXTRACTS OF THE UNAUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED ON 30TH JUNE, 2026

(Rs in Lacs)

Sr. No.	Particulars	STANDALONE				CONSOLIDATED			
		Quarter Ended	Quarter Ended	Quarter Ended	Year Ended	Quarter Ended	Quarter Ended	Quarter Ended	Year Ended
		30-06-2026 (Unaudited)	31-03-2026 (Unaudited)	30-06-2025 (Unaudited)	31-03-2026 (Audited)	30-06-2026 (Unaudited)	31-03-2026 (Unaudited)	30-06-2025 (Unaudited)	31-03-2026 (Audited)
1	Total income from Operations	614.06	728.54	466.55	2,759.32	890.30	973.43	641.58	3,650.67
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	111.64	102.84	115.74	102.84	121.74	128.07	127.77	585.75
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	111.64	102.84	115.74	102.84	121.74	128.07	127.77	585.75
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	83.66	76.80	87.43	365.15	75.69	89.07	95.71	434.76
5	Total Comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive income (after Tax)]	83.66	76.80	87.43	365.15	75.69	89.07	95.71	434.76
6	Equity Share Capital	1,000.00	1,000.00	1,000.00	1,000.00	1,000.00	1,000.00	1,000.00	1,000.00
7	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)-								
	Basic :	0.84	0.73	0.87	3.65	0.76	0.85	1.22	40.69
	Diluted :	0.84	0.73	0.87	3.65	0.76	0.85	1.22	40.69

NOTES:

1 The above is an extract of the detailed format of Quarterly Results submitted with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Results is also available on the website of Stock Exchanges and on Company website at www.sizemasterstechnology.com

2 The above standalone results were reviewed by the Audit committee, and thereafter approved by the Board of Directors in their meetings held on August 12, 2026.

3 The Statutory Auditor of the Company have carried out Limited Review of Standalone and Consolidated Financial Results for the quarter ended June 30, 2026.

4 Previous year/Quarter figures have been regrouped / reclassified, wherever necessary.

On behalf of Board of Directors
Sizemasters Technology Limited
Sd/-
Gopal Zanwar
Director
DIN:09537969

Place : Pune
Date: August 12, 2026











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Pune

